

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).20781-20782/2001
(From the judgement and order dated 14/09/2001 in CWJC No. 1253/1991 &
CWJC No. 3691/1991 of The HIGH COURT OF PATNA)

BINOD KUMAR GUPTA & ORS.

Petitioner(s)

VERSUS

RAM ASHRAY MAHOTO & ORS.

Respondent(s)

(with appln.for substitution and c/delay in filing substitution appln.and
with prayer for interim relief) (For final disposal)

Date: 18/03/2005 These Petitions were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE RUMA PAL

HON'BLE MR. JUSTICE C.K. THAKKER

For Petitioner(s) Mr.PS Mishra,Sr.Adv.

Mr.Upendra Mishra,Adv.

Mr.TH Vardhan,Adv.

Mr.Amitesh C.Mishra,Adv.

Mr.Dhruv Kr.Jha,Adv.

Mr. S. Chandra Shekhar,Adv.

For Respondent(s) Mr.Rudreshwar Singh,Adv.

Mr.Shishir Pinaki,Adv.

Mr. Sanjay Jain,Adv.

Ms.Sunita R.Singh,Adv.

Mr. B.B. Singh ,Adv

UPON hearing counsel the Court made the following

O R D E R

ners are concerned
substitution is

Since the cause of action as far as the petition
would expire with the petitioner, the order for
recalled and the application for substitution is dismissed.

at considerable

After hearing learned counsel for the parties
length, the Court reserved its verdict.

(Usha Bhardwaj)
P.S. To Registrar

(Madhu Saxena)
COURT MASTER